for which the company suspended the production of these items which are also foreign exchange saver; and

(d) whether it is a fact that Gluconate Limited earned profit in 1976-77 which is a sufficient proof that it is a viable concern; if so, what are the reasons for not nationalising this unit?

THE MINISTER OF STATE THE MINISTRY OF PETROLEUM, CHEMICALS AND **FERTILIZERS** (SHRI DALBIR SINGH): (a) M/s. Gluconate Limited was taken over under Section 18AA of the Industries (Development & Regulation) Act on 22nd July, 1975. Government of West Bengal which had assumed the managerial and financial responsibility the company, have been asked furnish the proposal for the future set up of the Company taking into account the Government Policy on Sick Industries.

- (b) M/s. Gluconate Ltd. have informed that suspension of production of Pethidine Powder with effect 15th October, 1980 was on the grounds of hazards as the portions of factory premises used for the production of Pethidine had been declared unsafe by experts and due to danger to life and property apprehended in case of continuity of production. They have also informed that suspension of production of Pethidine had been approved by their Board and ratified by Government of West Bengal.
- (c) M/s. Gluconate Ltd. have informed that before take over by Government in 1975, the production of Proflavine at their existing site in Calcutta which is in thickly residential area was suspended on grounds

of hazard and shifted to Nagpur in Maharashtra where also the production of Acriflavine was suspended consequent to an accident at Bombay in handling Nitrobenzene largely used in Acriflavine production. They have also informed that their Nagpur Unit was sold out by M/s. Gulconate Ltd. to a local firm in 1973-74 i.e. before the take over by the Government in 1975.

(d) M/s. Gluconate Ltd. had earned profit during 1976 and 1977. However, during 1978 and 1979, they have suffered losses.

## Clearance of Hydro-Electric Project proposed by Government of Kerala

2205. SHRI O. J. JOSEPH: Will the Minister of ENERGY be pleased to state:

- (a) the names of the hydro-electric projects/schemes for which proposals have been received from the Government of Kerala for approval;
- (b) the names of the projects out of them which have been accorded approval; and
- (c) the reasons for not according approval to the rest?

THE MINISTER OF STATE THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) Project reports of seven multipurpose/hydroelectric schemes awaiting clearance. These project reports are examined by the Central Electricity Authority/Central Water Commission. Comments/clarifications on the project features, estimates etc. are sent to the Project authorities in batches and replies to these are awaited. The present position regarding these projects is given in the statement.

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## Statement

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Scheme		 Installed Capacity (in MW)	Present status of Project Report
1. Lower Periyar	•	<b>3X</b> 60	Project Report examined in Central Electricity Authority/Central Water Commission and Deptt of Power

Lower Periyar . . . 3X60 Project Report examined in Central Electricity Authority/Central Water Commission and Deptt. of Power and comments sent to the Project authorities. Further comments were sent in Sept., 80. Replies to these are awaited. The Project will be cleared after the project features and cost estimates are finalised.

Scheme	Installed Capacity	Present status of Project Report
	(in MW)	
2. Karapara-Kuriarkutty multi-purpose project.	95	The Project report examined in Central Electricity Authority/Central Water Commission and comments forwarded to Project authorities. Further comments were sent in April, 80. Replies to these comments are awaited. Being a multipurpose project, the project would have to be first approved by the Technical Advisory Committee of the Planning Commission, thereafter, the power portion would be considered by the Central Electricity Authority.
3. Mananthawady multi- purpose project.	4x6o	The Project report examined in Central Electricity Authority/Central Water Commission and Deptt. of Power and Comments forwarded to the Project authorities in Nov., 80. Replies to these comments are awaited. The project involves the westward diversion of the waters of Mananthawady river a tributory of Kabini (Cauvery Basin) for irrigation and power generation. The inter-state aspects of this project are under consideration. Being a multipurpose project, the project would have to be cleared first by the Technical Advisory Committee of the Planning Commission, thereafter, power portion would be considered by the Central Electricity Authority.
4. Kuttiyadi Augmentation Scheme.	·	The Project report examined in CEA/Central Water Commission and comments sent to the Project authorities. Further comments were sent in December, 79 and April, 80. Replies to these comments received in October, 80 are under examination. The Project involves westward diversion of waters of Karamanthodu river, a tributory of Kabini in Cauvery Basin, into Kuddiyadi basin to augment the power generation at the existing Kuttiyadi Power House. The inter-state aspects of the scheme are under consideration. The scheme would be considered for techno-economic cleatance, after the inter-state issues are resolved and project features are finalised.
5. Kallada	· 2x7·5	The Project report is under examination in Central Electricity Authority/Central Water Commission and Deptt. of Power.
6. Pandiar Punnapuzha tailrace.	2x35	The Project report has been examined. However, the scheme, as proposed, would utilise the regulated discharges of Pandiar Punnapuzha Hydro-electric scheme of Tamil Nadu, which has not been sanctioned so far. The Tamil Nadu Scheme involves interstate issues which are to be resolved before the scheme could be considered for clearance. The Pandiar Punnapuzha tailrace (Kerala) could be considered for clearance only after a decision on the implementation of the Tamil Nadu Scheme is taken.
7. Silent Valley Project.	<b>2x6</b> 9	The Project has been cleared by Central Felectricity Authority in Feb., 79. However, in view of the serious reservations expressed by Environmentalists and Ecologists all over the world, the matter is under re-examination.